

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 11**

**IA 50/2024 IA 2302/2024 in C.P. (IB)/530(MB)2020**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.07.2024**

NAME OF THE PARTIES:    **UNION BANK OF INDIA V/s ROLTA INDIA**  
**LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**IA 50/2024 IA 2302/2024 in C.P. (IB)/530(MB)2020**

- 1) Ms. Pooja Harit, Ld. Counsel for the Applicants and Ms. Gunjan Nayar, Ld. Counsel for the Respondents are present.
- 2) Counsel for the Applicant has filed and placed on record written notes of arguments along with some calculation as regards the amount which was ordered to be paid by the Industrial Tribunal and the amounts which are actually admitted by the Resolution Professional.
- 3) Heard both sides extensively for a considerable time. Reserved for orders.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**